

CCA No. 35/2000 in  
O.A. No. 702/93

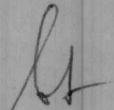
12-2-2001

Hon'ble Mr. Justice R.R.K. Trifedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Sri Anil Kumar, though appeared, but he stated that since he has been appointed Railway Counsel, he cannot appear for the applicant. We have heard Sri Amit Sthalekar, counsel for the respondents.

2. Sri Amit Sthalekar, counsel for the respondents submits that the order of this Tribunal dated 10-3-1997 has already been complied with on 31-7-2000 and the entire payment has been made to the heirs and legal representatives of Late Abdul Quayum Khan. In support of his submission he has placed before us Annexure-CA-1, which shows that the amount has been paid by cheque. In the circumstances no case for contempt is made out. The notices are discharged. Contempt proceedings are dropped.

  
Member (A)

  
Vice Chairman

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